

Mr. A. Routray

CAT / 111

(A)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No..... 450 1996

R. N. Pradhan ....., Applicant(s)

V.O.I. 8/08 ....., Respondent(s)

Sr. No	Date	Order with Signature
1	28.6.96	<p>Heard Shri A. Routray, learned counsel for the applicant and Shri Ashok Mohanty, learned Senior Standing Counsel for the Central Government. In this application the applicant is aggrieved against the order of transfer at S1. No.2 vide Memo No. ST/Res/9819/96 dated 21.5.1996 as per Annexure-1 to this application. While going to the merits of the case, in this application it has been pointed out that the applicant has filed a representation before the Chief Post Master General, Orissa Circle, Bhubaneswar dated 19.6.1996 which is Annexure-1 to this petition. The Chief Post Master General has been impleaded as Respondent 2 in this petition. In the fitness of things, it will be appropriate to dispose of this application by giving a suitable direction to the CPMG to dispose of the aforesaid representation within a stipulated time-frame. It is therefore directed that the CPMG (Res.2) shall dispose of the aforesaid representation within a period of three weeks and while disposing of the same he shall pass a reasoned and speaking order. Till that time the impugned order of</p> <p>...</p>

(A)

Serial No. of Order	Date of Order	Order with Signature	
..1	28.6.96	<p>transfer as per Annexure-1 to this petition is stayed.</p> <p>With this direction the Original Application is disposed of.</p> <p>VICE-CHAIRMAN</p> <p>MEMBER (ADMINISTRATIVE)</p>	